

in the morning from 10 A.M. to 11 A.M. I am here; I am here till the last moment when the Marshal ushers me in I am receiving the notices and considering them. Where is the earlier occasion when I can inform the hon. Members because I am considering them till 11 O'clock. Therefore, the only occasion that comes is when the question hour is going on. There is no other alternative for me. If he could suggest some remedy, I am prepared to consider them and see if a better procedure could be evolved.

श्री मधु लिमये (मुंगेर): मेरी बात भी सुन लें ।

अध्यक्ष महोदय : पचास मिनट इस में चले गये हैं ।

लिमये : मैं अपने आप बोलता हूँ ।
अध्यक्ष महोदय : मैं बोलना हूँ । कभी ऐसे नहीं बोलना शुरू कर देता हूँ ।

अपने कहा है कि यह जो मसला है इस पर आप अल्प-सूचना प्रश्न दोजिए और आप उस पर विचार करेंगे । मैं निवेदन करना चाहता हूँ कि मेरे दो अल्पसूचना प्रश्न मंजूर हो गए थे लेकिन कल मुझ को बताया गया कि दो में से एक आपकी चुनना है, जो स्वीकृत हुए हैं उन में से एक को चुनना है । अब नया कैसे आएगा ? कल सत्र समाप्त होने जा रहा है । यह पी० टी० आई० का मामला है, उड़ीसा में बच्चों की विक्री का सवाल है । मेरी बिनती है कि एक दो ध्यानाकर्षण के प्रस्ताव आप मंजूर कर लें ।

अध्यक्ष महोदय : कितने कर सकता हूँ? सारे मामले को आप देखें । दो में ज्यादा तो कार्ट माने नहीं रखता है । कितने में शार्ट नोटिस ब्रैजिंगन लू ? पांच, सात इस रखें ? यह कैसे मुम्किन हो सकता है । दो में अधिक नहीं रख सकता हूँ । मैं यही कर सकता हूँ कि अगर कोई जरूरी मामला और यह समझ

कि इसका प्रांसर माना चाहिए तो जैसे मैंने कह रखा है, जैसे पहले फैसला दे रखा है, उनके प्रांसर के लिए मिनिस्टर साहब से कहूँ कि वे टेबल पर ले कर दें ।

श्री बागड़ी : एक तरीके की बात आप ने पूछना चाहता हूँ ।

अध्यक्ष महोदय : नहीं, साहब ।

12.50 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER KERALA GOVERNMENT LAND ASSIGNMENT ACT, AMENDMENTS TO KERALA LAND ACQUISITION RULES, AND FOREST SETTLEMENT RULES.

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): On behalf of Shri C. Subramaniam, I beg to lay on the Table—

(1) a copy each of the following Notifications under sub-section (3) of section 7 of the Kerala Government Land Assignment Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala:—

- (i) The Kerala Land Assignment Rules, 1964, published in Notification S.R.O. No. 71/64 in Kerala Gazette dated the 25th March, 1964.
- (ii) The Rules for the implementation of the Centrally sponsored scheme of settlement of landless agricultural labourers on Government Poramboke lands, published in Notification No. 50513/A3/62/RD in Kerala Gazette dated the 22nd October, 1963.
- (iii) The Rules for the assignment of Government lands

[Shri Shah Nawaz Khan]

for the purpose of Settlement of landless agricultural labourers under the Centrally sponsored scheme of the settlement of such labourers, published in Notification S.R.O. No. 715/1963 in Kerala Gazette dated the 22nd October, 1963.

- (iv) Notification No. 79182/A3/63/RD dated the 9th January, 1964, making certain amendments to the rules for the assignment of Government lands for the purpose of settlement of landless agricultural labourers under the Centrally sponsored scheme of the settlement of such labourers.
- (v) S.R.O. No. 30/65 published in Kerala Gazette dated the 26th January, 1965, making certain amendment to the Rules for the assignment of Government lands.
- (vi) S.R.O. No. 117/65 published in Kerala Gazette dated the 23rd March, 1965.
- (vii) The Rules for the Assignment of Government Land in Development Areas for industrial purposes, published in Notification S.R.O. No. 97/64 in Kerala Gazette dated the 30th March, 1964.
- (viii) S.R.O. No. 231/65 published in Kerala Gazette dated the 1st June, 1965, making certain amendment to the Kerala Land Assignment Rules, 1964.
- (ix) S.R.O. No. 303/65 published in Kerala Gazette dated the 3rd August, 1965, making certain amendments to the special rules for the lease of Government lands for tobacco cultivation.

[Placed in Library. See No. LT-5331/65].

(2) a copy of Notification S.R.O. No. 219/64 published in Kerala Gazette dated the 21st July, 1964, making certain amendments to the Kerala Land Acquisition Rules, 1963, under sub-section (2) of section 61 of the Kerala Land Acquisition Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5332/65].

(3) a copy of the Forest Settlement Rules, 1965, published in Notification S.R.O. No. 186/65 in Kerala Gazette dated the 11th May, 1965, under section 77 of the Kerala Forest Act, 1961, read with clause (c) (iv) of the Proclamation, dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5333/65].

ANNUAL REPORT OF COCHIN REFINERIES

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Cochin Refineries Limited, Ernakulam, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-5334/65].